

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 20<sup>th</sup> April, 2015

**NO.LJ (B) 92/92/122** - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Non- MCS Officers as Executive Magistrates in connection with the monitoring of the movement of coal transportation for strict implementation of National Green Tribunal Order for a period of 3 (three) months or till further orders.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri M.Thabab, Inspector of Housing, D.C's Office (Housing Branch)	Ri-Bhoi District, Nongpoh	Deputy Commissioner, Ri-Bhoi District, Nongpoh
2.	Shri K.S.Kurbah, Inspector of Supply, D.C's Office (Supply Branch)	- do -	- do -
3.	Shri B.S.Khongsit, Ranger, Soil & Water Conservation Office, Pahtarkhmah	- do -	- do -



(E.M.Donn)

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.


Dated Shillong, the 20<sup>th</sup> April, 2015

MEMO.NO. LJ (B).92/92/122- A,

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh, with a request to circulate to all the officers concerned. This has a reference to letter NO.DCRB (L & O) 29/2014/Pt/13/278, dt 16.04.2015
3. The Principal Secretary to the Govt of Meghalaya & Member Convener NGT for information.
4. Personnel A.R (A) Department.
5. DEO (Data Entry Operator) Law (A) Department, Room No. 221, Main Sectt Building, for uploading the Notification in the Law Department website.
6. Director of Information and Public Relation, Meghalaya, Shillong
7. Office Copy.

By Order etc.,

  
Joint Secretary to the Govt. of Meghalaya  
Law (B) Department.

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